

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CAA-247/ND/2017

In the matter of :

Redcube Mktg. Solutions (P) Ltd.
And SP Guides Publication (P) Ltd.

.. PETITIONER

SECTION :

Under Section 230-232

Order delivered on 12.2.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Sushil Aggarwal, Advocate
Ms. Priya Jindal, Advocate

For the Respondent/Corporate Debtor :

For the Intervener

: Ms. Lakshmi Gurung, Standing
Counsel along with Mr. Omkar Singh,
Income tax Deptt.
Mr. Ajeyo Sharma, for O.L.

ORDER

Learned Counsel for the petitioner is present and represents that in compliance to the directions passed by this Tribunal on 25.1.2018, proof of service of the petition on the Income tax Department has been duly filed. From the records, it is seen that the consignment has been sent/delivered on 08.11.2017. No observations on the part of Income tax Department are available on record. In relation to the same, Ld. Standing Counsel, appearing for Income tax Department seeks last indulgence in the matter for a week. Taking into consideration the same, finally a week's time is granted to the IT Department to respond to the Company petition.

It is represented by the Ld. Counsel for the petitioner that already reports of Regional Director as well as Official Liquidator are available on record. Let the matter be posted for enquiry after one week.

List on 21.2.2018.

— Sd —
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit